



AMITY  
UNIVERSITY



1<sup>st</sup>

# AMITY NATIONAL TRIAL ADVOCACY TOURNAMENT

2021

OCTOBER 22<sup>ND</sup>-24<sup>TH</sup>



## EVENT BROCHURE

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## ABOUT THE EVENT

“Education is not the filling of a pail, but the lighting of a fire”.  
- William Butler Yeat.

This Competition is conceived with the aim of promoting & developing skills about the procedure followed by Trial Courts and testing the knowledge of the law students across the nation. It tests the law students both on the aspects of knowledge of law and facts. This is in fact an effort of providing such a platform to law students so they can learn the basics of trial Court which in turn open a wider gate of one's overall learning experience. Most law school trial advocacy courses focus on tactical skills, though some integrate basic methods of strategic planning. Some academics have expressed disfavoured with advanced strategic techniques because of the imbalance they create, especially against attorneys who are unaware of them. Proponents of advanced strategic techniques argue that these methods are the only effective means to counter the already-existing imbalances in the system, as between indigent defendants and the state, and between working-class plaintiffs and well-resourced, wealthy corporations.

As one of the impending graduate schools in India, we are continually taking measures to give comprehensive and significant lawful schooling to brilliant youthful ability from across the country.



## ABOUT THE EVENT

In course of such undertakings, we have seen that solid backing abilities, capacity to think sensibly and judiciously, joined with discernment for drafting, are a few key qualities that are essential for a legal advisor in the current situation. Remembering these prerequisites, we are arranging a virtual path promotion rivalry whereby the understudy LAWYERS should think like an Advocate and think out about the crate, apply standards of law to current realities of the debatable issue inside the circle of law. Partaking in this virtual path support contest will help understudies to feature their abilities to the world on the loose. Turning into a decent supporter is moderate maturing leafy foods is sharpened through mootng. This virtual path backing rivalry, experience will give understudies comprehensive comprehension of the legitimate cycle, furthermore, will prepare understudies to think, act and respond like legal advisors. We are pleased to announce that we will have the first Amity National Trial Advocacy competition.

The coordinators of the occasion perceived the need of a virtual stage during this season of Pandemic, where law understudies can be a piece of a stage where they can draft, argue and exhibit their backing expertise. The point of the occasion is to empower law understudies from all across India to take an interest and grandstand their highness over law and lawful standards over a virtual stage.





## ABOUT THE ORGANISERS

### AMITY LAW SCHOOL, NOIDA, AMITY UNIVERSITY



The Amity Law School, Noida is an institution established by an educational society RBEF (Ritnand Balved Education Foundation) with the object of providing highquality education in the legal domain. The Founder Trustee, an NRI, and an industrialist, and the president of RBEF, Dr. Ashok K Chauhan is a renowned philanthropist who has dedicated his life to the service of the nation through education. Teaching at Amity Law School started with effect from 3rd November 2004.

# ABOUT THE ORGANISERS



## ABOUT STUDENT BAR FORUM

### OUR PRINCIPLE

*"To create an army of competent and conscious lawyers who shall strive towards dispensation of fair justice to one and all without fear and favour."*

The Moot Court Society of Amity Law School, Noida was established in 2010 by the reckoning of our Founder President Dr. Ashok K. Chauhan, Honourable Chancellor, prof. (Dr.) Atul Chauhan, Honourable Vice Chancellor prof.(Dr.) Balvinder Shukla and under the able guidance of Additional Director Late Prof. Mamta Srivastava and the immense contribution of our faculty members. However, in the year 2015, the society has been restructured as the 'Students Bar Forum, Amity Law School, Noida' under the auspices of our Additional Director, Mentor, and Faculty Incharge Mr. Tushar Ved Saxena. The Students Bar Forum is a student committee entrusted with the responsibility of administering moot activities, ADR Tournaments, and Client Counseling Competitions upholding the high standards of excellence that Amity Law School Noida has set itself. The role of the Students Bar Forum is to facilitate and regulate moot, ADR tournaments, and client counseling competitions, at Amity Law School, Noida. This involves planning, organizing, and executing various moot court competitions hosted by Amity Law School, Noida. The second major mandate of the Students Bar Forum is to constitute university moot teams for various moot court competitions around the world. This involves a prior screening process of contending teams under the supervision of our faculties. The third major function that the student bar forum serves is to develop future mooters, as well as interest in moot. The Student Bar Forum in the last academic session has not only ensured maximum participation of students in moot but has also adroitly maneuvered them in performing well in highly prestigious competitions. The Student Bar Forum comprises of the workforce of more than 100 students out of which 20 are core committee members dedicated to working for the purpose of organizing various moot competitions relentlessly.





## MESSAGE FROM ORGANISERS

Dear Participants,

It gives us the feeling of great contentment and satisfaction that even in these catastrophic times, we at Amity University, are at the pedestal to welcome and host you all for the very first Amity National Trial Advocacy Tournament 2021.

The Student Bar Forum is not just a society, it is instead a hand mending and turning the melted carbon into gold. The forum is utmost ready and devoted for the holistic and all-round development of budding lawyers. We feel very proud to announce this event as one of its kind in itself pan across the nation. It examines the law students on the wisdom of law. This indeed is an effort to make available such a platform to young law aspirants so as they can endure the roots of trial courts which in response, open a wider horizon of one's overall learning experience. As, one of the pioneer institutions of law and one of the growing legal chains across the globe, we are constantly taking measures to provide holistic and meaningful legal education to the talented and bright students.

In course of such endeavours, participating in the trial advocacy tournament, will help the students to showcase their skills to the world at large. Becoming a good advocate is a slow ripening fruit and is hound by mooting. This trial advocacy tournament, experience will give students holistic understanding of legal process and will train the aspirants to think, act and react like lawyers.

We work with a motto of 'aspire to inspire before you expire' nutting the shell, keeping high spirits and enthusiasm, with folded hands we hereby extend a warm and cordial invitation to participate and propagate this event and operate it to the best of your potential and gain experience par imagination and excellence.

With high hopes to witness you all,

Fond regards,

Organizing committee,

1st Amity National Trial Advocacy Tournament, 2021

Student Bar Forum

## PREFACE

- Amity Law School, Noida with its one of the most fundamental organs, The Student Bar Forum is facilitating **1<sup>st</sup> Amity National Trial Advocacy Tournament, 2021** as per the system of the Trial Court in India.
- The Competition has been considered with a point of making mindfulness Criminal Law Statute and giving a stage to improvement of support abilities which will encourage the interest of equity in the area of Criminal Law. We try to make this challenge, a triumph and shelter for the law researchers, particularly in circumstances such as these of Covid-19.
- **1<sup>st</sup> Amity National Trial Advocacy Tournament, 2021** is booked to be held online by means of "**Microsoft Teams**" stage from **October 22- 24, 2021**.



## DEFINITIONS FOR THE PURPOSE

The following terms have the corresponding meanings:

- **“ADMINISTRATORS”** means Administrators that shall be constituted by the SBF Organising Committee.
- **“TOURNAMENT”** means 1<sup>st</sup> Amity National Trial Advocacy Tournament, 2021
- **“DISQUALIFICATION”** means that the team will not be allowed to participate in the competition and therefore, shall not be awarded a Certificate of Participation or any Prize.
- **“JUDGE”** means any person appointed to evaluate a Participants’ Memorial or Oral Pleadings.
- **“MOOT PROPOSITION / COMPROMIS”** means the official Compromis including the annexures as well as the evidences and testimonies of the Competition supplemented or corrected by any Compromis Clarifications or Corrections as published by the Administrators.
- **“MEMORIAL”** means the written submission by each participating Law College / School / University submitted pursuant to the Rules of the Court.
- **“PENALTIES”** mean Point(s) deducted for violation of any Rule by the Participants.
- **“COMPROMIS CLARIFICATIONS”** mean the official clarifications of the Competition Compromis and of the Rules, as published by the Administrators.
- **“PARTICIPANTS”** mean student representatives from eligible Law College / School / University, recognized by the Administrators, participating in the Competition.
- **“RULES OF THE COURT / RULES”** mean the Official Rules of the Tournament and any applicable Supplementary Rules.

## PARTICIPATION & ELIGIBILITY

### I. ELIGIBILITY

- Students pursuing 3-Year LL.B. Degree Course or 5-Year Integrated LL.B. Degree Course and LL.M. Degree Course from the colleges recognised by Bar Council of India are eligible to participate in the competition.

### II. TEAM COMPOSITION

- The maximum number of participants per team shall be restricted to 4 wherein 2 members will be Speakers and other 2 members shall be represented as witnesses.
- Only the Participant who is a Speaker in all the four Preliminary, Preliminary IIs, Semi Final and Final Rounds shall be eligible for the award of the Best Speaker.
- The identity of the team [name of the Law College / School / University] must not be disclosed to the Judges as well as to the other Participating Teams. Any such disclosure shall lead to disqualification.
- The substitution of any member is not allowed except with the prior approval of the Administrators.
- Each team will be provided with a unique team code by draw of lots during the orientation. The identity of the teams shall not be disclosed at any stage, such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of Administrators.

### III. LANGUAGE OF THE COMPETITION

- The competition shall be organized and conducted in the **English language**.



## DRESS CODE

- A participant appearing as Advocates before Trial Court shall wear a black coat, white shirt, black pant, white / black Salwar Suit and, which shall be sober and dignified.
- Provided that the participants are prohibited from disclosing the College Logo OR ID card in the dress.
- The dress code of witness students shall be in smart casual, according to the character of witness.

## REGISTRATION

- The Registration fee (per team) for the said competition is Rs. 2000/- (Rupees two thousand only)
- The Registration fee is to be submitted through the payment link attached in the registration form (i.e., via google form)
- Forms received after the deadline shall not be considered.
- The registration fee is non-refundable.
- The registration of a team will be considered as complete, once the registration fees is paid and the registration form i.e., through google form, with all necessary details is received. The details required to be filled in the google form for registration is-
  - Name of the participants
  - College Name
  - Course/Batch of students
  - Specifications as to Speaker 1 and Speaker 2 and Witnesses.
  - Screenshot of the payment made for registration.
  - Mobile Number
  - Email ID
- No change in the names of the participants shall be permitted after the receipt of the Registration Form, except at the sole discretion of the Administrators
- The registration for the said competition begins from 10<sup>th</sup> September, 2021 from 12 Noon onwards.
- The last date to register for the said competition is 2<sup>nd</sup> October, 2021.



## RULES OF COMPETITION

- The Language of the written and oral arguments shall be in English.
- The participants shall have to prepare the case for Examination in Chief and Cross Examination of witnesses from both Prosecution & Defence side and prepare their arguments from both sides. Examination in Chief and Cross Examination shall only be conducted orally and no written submissions required for the same.
- The competition comprises of Preliminary Rounds and Advanced rounds which would include the Semi-Final Rounds and the Final Rounds.
- Each Team would not face the same team in the preliminary rounds nor would the same bench judge the same team more than once in the preliminary rounds.

## CLARIFICATIONS

- Each team may make a formal request to the Organising Committee for clarifications regarding the facts stated in the Problem. Clarification requests should comprise of clearly stated questions concerning facts of the case. Provided that the participants are prohibited from asking any **“leading questions”** in respect of the compromise.
- The deadline for requesting clarifications is 9<sup>th</sup> October, 2021. No requests for clarification received after the deadline will be accepted.
- The clarifications are to be mailed at [register.tat2021@gmail.com](mailto:register.tat2021@gmail.com).



# MEMORIAL

- Each team must prepare memorials for the Prosecution, the Defence.
- The Cover Page of each memorial must contain the following information:
  - The Team Code should be mentioned in the upper right-hand corner.
  - Name of the Competition.
  - Name of the Case [Name of the Parties].
  - Party for which the Memorial has been prepared.
  - Name of the court where case is brought.

## FORMAT OF THE MEMORIAL

TYPING OF MEMORIAL SHOULD BE AS PER SPECIFICATIONS GIVEN BELOW:

- PAPER SIZE - A4 NOT MORE THAN 70 GSM
- FONT SIZE - 12
- FONT TYPE - TIMES NEW ROMAN
- LINE SPACING - 1.5
- MARGINS - 1 INCH ON EACH SIDE

SPECIFICATIONS FOR FOOT NOTES ARE GIVEN BELOW:

- FONT SIZE - 10
- FONT TYPE - TIMES NEW ROMAN
- SPACING – 1

# MEMORIAL

## GUIDELINES

- Memorials once submitted shall not be returned back to the participants in any case nor shall any amendment shall be allowed after submission of the memorials.
- Memorials shall be submitted in the following format and in the given sequence-
  - Title page (1 page)
  - Table of contents (1 page)
  - Index of Authorities along with Bibliography (1 or 2 page)
  - Statement of Jurisdiction (1 page)
  - Statements of Facts (1 or 2 pages)
  - Statement of Issues (1 Page)
  - Summary of Arguments (1 or 2 pages)
  - The Arguments Advanced (15 page)
  - Prayer Clause (1 page)
  - List of Witness (1 Page)
- Memorials should be typed & attached with soft cover, in Blue Colour - Prosecution and Red colour - Defence.
- The soft copies of the memorials must be email to [register.tat2021@gmail.com](mailto:register.tat2021@gmail.com) and the subject of the mail should be marked as "*Memorial Submission by Team Code \_\_\_\_ for 1<sup>st</sup> Amity National Trial Advocacy Tournament, 2021*", by 15<sup>th</sup> October, 2021.
- The soft copy of the memorial for each side shall be a single file (All parts of each memorial must be in a single document i.e., Separate Ancillary Pages and Arguments in Detail are NOT allowed), and should be sent in both PDF (\*.pdf) and MS – Word (\*.doc / \*.docx) versions. The memorial for the Prosecution, the Defence and the Victim(s) should be sent in the same first mail.
- Soft copy of Memorials submitted after the deadline shall account for a deduction of
- (10 marks) per day subjected to number of days delayed. The Memorials will only be accepted till 15<sup>th</sup> October'2021.
- The memorials should not contain the name of the participating Law College / School / University, name of the participants, name of the country of the participating Law College / School / University or any identification in any part thereof. Also, no logo or any mark of identification should be made in the memorials. Non-compliance with this rule will lead to immediate disqualification.



## ROUNDS

- The competition shall run in four rounds, i.e.,
  - Preliminary
  - Preliminary II
  - Semi Finals and
  - Final.
- All the rounds except Preliminary round shall be the Knock Out rounds.
- In Preliminary I & Preliminary II, all teams shall present their case before the trial court from both the sides respectively. Further, the Administrator will intimate prior to one day before the competition in respect to the team representing in the preliminary round.
- Top 4 teams from Preliminary rounds shall qualify to the Semi-Final Rounds.
- In deciding the teams for the advanced rounds, the following procedure will be followed:
  - Teams with the highest number of scores in Preliminary I & Preliminary II Rounds (including the scores of both Preliminary I & Preliminary II).
  - If in any case ties exist, then the marks of the memorial for the Competition shall be compared to determine the ranking inter se.

## WITNESSES

- Each team shall bring their own witnesses of their choice from both the sides. The witnesses will be generally briefed by the Organizers. All the participating teams will ensure that the witnesses depose in Language legible to them.
- It is mandatory for the Prosecution and the Defence to examine ALL the witnesses and dropping a witness will result in loss of marks. However, the order in which witnesses are to be examined shall be determined by the concerned team taking examination in chief.
- The team conducting examination in chief of their witnesses or the team cross-examining the witnesses will desist from arguing with the witnesses.



## TIME LIMIT/ SCHEDULE

### PRELIMINARY ROUNDS

- The total time of the Preliminary Rounds shall be 1.5 hours.
- This time shall include the time for Re-examination of witnesses by Prosecution and Defence, which will be allowed only on prior permission from the judges in that particular courtroom.
- The time division shall be done as follows:

Opening Statement on Behalf of The Prosecution.	7 Minutes
Opening Statement on Behalf of The Defense	7 Minutes
Examination in Chief by the Prosecution	20 Minutes
Cross Examination by Defense	20 Minutes
Examination in Chief by the Defense	20 Minutes
Cross Examination by Prosecution	20 Minutes
Closing Statement by Prosecution	3 Minutes
Closing Statement by Defense	3 Minutes

Note- The time limit shall not exceed in any circumstance until and unless permitted by the Judge of the courtroom otherwise as the case may be lead to deduction in the marks.

- Passing of notes to the speaker will not be allowed during the virtual tournament.

## TIME LIMIT/ SCHEDULE

### SEMI-FINAL & FINAL ROUNDS

- The maximum time for the advanced rounds is 2.5 hours.
- This time shall include the time for Re-examination of witnesses by Prosecution and Defence, which will be allowed only on prior permission from the judges in that particular courtroom.
- The time division shall be done as follows:

<b>Opening Statement on Behalf of The Prosecution.</b>	<b>10 Minutes</b>
<b>Opening Statement on Behalf of The Defense</b>	<b>10 Minutes</b>
<b>Examination in Chief by Prosecution</b>	<b>25 Minutes</b>
<b>Cross Examination by Defense</b>	<b>30 Minutes</b>
<b>Examination In Chief By Defense</b>	<b>25 Minutes</b>
<b>Cross Examination by Prosecution</b>	<b>30 Minutes</b>
<b>Closing Statement by Prosecution</b>	<b>7 Minutes</b>
<b>Closing Statement by Defense</b>	<b>7 Minutes</b>

- Passing of notes to the speaker will not be allowed during the virtual competition.

# MARKING

## MEMORIAL MARKING

S. No.	Marking criteria	Marks allocated
1	Appreciation and application of facts	10
2	Application of legal principles/Questions on legal principles	10
3	Use of authorities and precedents/suggestive questions	10
4	Presentation skills	5
5	Clarity of thoughts and logical structure of arguments/questions	10
6	Poise and demeanour	5
7	Strategy	5
8	Knowledge of laws/on logical and circumstantial questions	10
9	Response to Court questions	10
10	Ability to elicit <u>favourable</u> facts from witnesses	10
11	Ability to successfully conduct the examination in chief & cross examination in time	15
	<b>Total</b>	<b>100</b>

## ORAL PLEADINGS MARKING

S. No.	Marking criteria	Marks allocated
1	Articulate use of facts	10
2	Use of Law	10
4	Originality of thought	10
5	Grammar and style	05
6	Correct format and citation	05
7	Use and extent of research	10
	<b>Total</b>	<b>50</b>



- Any case law or any other relevant material which the team may wish to rely on at the time of final arguments may be submitted to the judges in the form of an e-compendium.
- Such an e-compendium should bear a cover page containing only the team code and representation.
- Such an e-compendium should not bear the name of the institution and failure to do the same shall result in immediate disqualification.

Participants should mail their e-compendium at [register.tat2021@gmail.com](mailto:register.tat2021@gmail.com)

## TECHNICAL GUIDANCE

- Participants are required to make proper network connections which could support the virtual competition without any hindrance.
- The event will be organized at Microsoft Teams application and the access of the competition will be provided before time; it is humbly requested to make pre-installation of the application before the commencement of the event to avoid further delay.
- In case of any issue regarding connectivity the participants are free to contact any member of the Organising Committee.

## PENALTIES

- Where on receipt of a complaint or otherwise Administrator has reason to believe that any participant in the Competition has been guilty of any offence or other misconduct, it shall refer the case for disposal to the advisory board.
- Any Participant who withdraws from the competition at any stage, for any reason, shall be strictly punished in accordance with the declaration form signed by him/her. The registration fee shall not be refundable.



## ANONOMITY

- Student Counsel may introduce himself/herself to the court in the usual manner and may also state their speaker code. However, the team's college name shall not be indicated to the judges at any time.
- All team members must refrain from disclosing the identity of their institution at any time and in any manner, during the course of their participation in the competition.
- However, during the course of their Oral Rounds, the speakers may state their name along with their team code; however, any reference to Caste, Creed, Religion or Place must be restricted.
- Teams must take special care while referring to written material, as the same should not indicate any reference to their institution.
- Non-Compliance with this rule may result in immediate disqualification of the team.

## PRIZES

- There will be a participation certificate which will be awarded to all the participants.
- The certificate and awards of merit will be presented to all those participants as under:

1 <sup>st</sup> Team	15, 000/- Rs.
1 <sup>st</sup> Runner Up	10, 000/- Rs.
Best Memorial	7, 500/- Rs.
Best Speaker/ Counsel	5, 000/- Rs.
Best Witness	5, 000/- Rs.

## MISCELLANEOUS

- If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- The Problem for the Competition is neither intended to nor does it attempt to resemble and incident or any person, living or dead. Any such resemblance is purely coincidental. The problem is a fictitious factual account prepared for the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- The Organizers reserve the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable time



## IMPORTANT DATES

Opening dates:	10 <sup>th</sup> Sept'21.
Closing dates:	2 <sup>nd</sup> October' 21.
Submission of memorial:	15 <sup>th</sup> October'21.
Clarification dates:	9 <sup>th</sup> October'21.

## CONTACT INFORMATION

Ms. LUBHANSHI TANWAR- +91 98733 16585 (*President*)

Ms. ANANAYA KHARE- +91 85739 52222 (*Vice-President*)



## LUMINARIES CORNER



**Prof. (Dr.) Ashok K. Chauhan**  
*(Founder President, Amity Groups)*



**Prof. (Dr.) Atul Chauhan**  
*(Chancellor, Amity University Uttar Pradesh)*



**Prof. (Dr.) Balvinder Shukla**  
*(Vice Chancellor, Amity University Uttar Pradesh)*



## LUMINARIES CORNER



**Prof. (Dr.) D.K. Bandyopadhyay**  
(Chairman, Amity Law School)



**Prof. (Dr.) Aditya Tomer**  
(Addl. Director & Jt. Head of Institution,  
Amity Law School)



**Prof. (Dr.) Shefali Raizada**  
(Addl. Director & Jt. Head of Institution,  
Amity Law School)

## LUMINARIES CORNER



**Mr. Tushar Ved Saxena**  
(Founder SBF)



**Ms. Gargi Bhadoria**  
(Faculty Covener)



**Ms. Richa Yadav**  
(Faculty Co-Covener)



**Ms. Meenu Sharma**  
(Faculty Covener)

## ORGANISING COMMITTEE

### PRESIDENTIAL BOARD

Lubhanshi Tanwar  
(President)

Ananaya Khare  
(Vice-President)

### DIRECTOR GENERAL

Kavya Chaudhary

### DISCIPLINE SECRETARIES

Aryesh Bose

Vatsalya Vajpayee

### REGISTRATION HEADS

Anikesh Rajput  
(Registration Head)

Bhawna Sharma  
(Registration Co-Head)

### JUDGES COMMITTEE HEADS

Shivranjani  
(Judges Committee Head)

Sneha Anchalia  
(Judges Committee Co-Head)

### CRM HEADS

Gaurika Shri  
(CRM Head)

Vasavi Bhatia  
(CRM Co-Head)



## ORGANISING COMMITTEE

### SPONSERSHIP HEAD

Aditya Jain

### MEDIA HEAD

Hitesh Malik

### COLLABORATION HEAD

Satyam Singh

### STUDENT WELFARE HEAD

Kriti Gera

### INFRASTRUCTURE HEAD

Apoorva Chaudhary